

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA 134/92.

Dt. of Order: 18-2-92.

Radha Kishan Ugle

....Applicant

Vs.

1. Divisional Railway Manager (MG),
SC Railway, Hyderabad, Secunderabad.
2. Sr.Divisional Personnel Officer (MG),
SC Railway, Hyderabad, Secunderabad.
3. Sr.Divisional Mechanical Engineer,
(MG) SC Railway, Hyderabad, Secunderabad.
4. Assistant Mechanical Engineer, SC Railway,
Purna.

....Respondents

-- -- --

Counsel for the Applicant : Sri S.Lakshma Reddy

Counsel for the Respondents : Sri D.Gopal Rao, S. c/o Rayy.

-- -- --

CORAM:

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

(Order of the Single Bench dictated by
Hon'ble Sri T.Chandrasekhar Reddy Member (J))

-- -- --

This is an application filed under section 19
of the A.T.Act, 1985, to direct the Respondents to restore
the applicant to the post of Machinist Grade-III by treating
him as regular promotee from the date of his initial adhoc
appointment and grant all consequential benefits including
the seniority by following the Judgment in OA 86/90
dt.27-3-91.

The applicants in OA 86/90 were working as
Machinists under the A.M.E.Purna, SC Railway. ~~Original~~

T - C. *[Signature]*

....2.

Application No.86/90 was filed questioning the order dt.16-1-90 passed by the Divisional Railway Manager, Hyderabad, reverting them from the posts of Machinists to Kalasis. The said O.A. had been disposed-of by this Bench on 27-3-91. After the disposal of OA 86/90, the applicant herein made a representation to the Respondents on 31-5-91 requesting to extend the same benefit to him also. But the Respondents have not decided the representation of the applicant. As the representation is filed by the applicant for redressal of his grievance before the competent authority on 31-5-91 and the same was not disposed-of by the said authority/ I am satisfied that the applicant has complied with the provisions of section 20 of the A.T.Act, 1985.

It is not disputed that the applicant herein is placed in a similar position in all respects to the applicants in OA 86/90 and that this O.A. is within time. The present O.A. filed by the applicant is fully covered by the Judgment dt.27-3-91 passed in OA 86/90 on the file of this Tribunal. After hearing both sides ~~team~~ of the ~~opinion~~ opinion that this O.A. can be disposed-of by giving the same directions as in OA 86/90.

In the result the Respondents are directed to treat the applicant as regularly promoted to the post of Machinist Gr.III from the date of initial adhoc appointment and to give all consequential benefits including seniority.

The applicant would be entitled to difference of pay between the post of Machinist and the pay of Y.K.C., consequent upon implementation of the order of reversion till the date of his reappointment as Machinist Gr.III.

The application is allowed accordingly at the admission stage itself. The Respondents shall implement this order within three months from the date of receipt of this order. No order as to costs.

T. Chandrasekhar Reddy
(T.CHANDRASEKHAR REDDY)
Member (J)

Dated: 18th February, 1992.
Dictated in Open Court.

89/392
Deputy Registrar (J)

av1/

To

1. The Divisional Railway Manager (MG) S.C.Rly, Hyderabad, Secunderabad.
2. The Sr. Divisional Personnel Officer (MG) S.C.Railway, Hyderabad, Secunderabad.
3. The Senior Divisional Mechanical Engineer, (MG) S.C.Railway, Hyderabad, Secunderabad
4. The Assistant Mechanical Engineer, S.C.Railway, Purna.
5. One copy to Mr. S. Lakshma Reddy, Advocate, CAT.Hyd.
6. One copy to Mr. D. Gopal Rao, SC for Rlys, CAT.Hyd.
7. One spare copy.

pvm

3rd Feb 1992

SPR
1/3/92 (3)

TYPED BY

SHECHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

V.C.

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
M(JUDL)

AND

THE HON'BLE MR. C.J. ROY : MEMBER(JUDL)

DATED: 18-2-1992

ORDER/JUDGMENT:

R.A/C.A/ M.A.No.

in

O.A.No.

134/92

T.A.No.

(W.P.No.)

Admitted and interim directions
issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/ Rejected

No order as to costs.

PVMa

